

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2062**

TO BE ANSWERED ON THE 11TH MARCH, 2025/ PHALGUNA 20, 1946 (SAKA)

DOWRY CRIMES

†2062. SHRI GIRIDHARI YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Hon'ble Supreme Court, after hearing certain petitions, has passed an order that action in dowry crimes be taken only after a preliminary inquiry;

(b) whether on the basis of a mere complaint, an FIR is lodged not only against the entire family in dowry crimes but even the names of distant relatives are included in the FIR;

(c) if so, whether the Government proposes to issue directions to all States that FIRs be lodged only after a preliminary inquiry in dowry crimes; and

(d) if so, the time by when it will be implemented and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime (including crime relating to dowry) and for prosecuting the criminals through their law enforcement agencies. Central Government is committed

to effectively deal with the crimes relating to dowry. Adequate provisions have been made in law to effectively deal with dowry related crimes. Ministry of Home Affairs has also issued advisories to the States / UTs to advise judicious application of dowry laws so as to ensure that no innocent person is victimized.
